

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II
SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE VEERA BRAHMA RAO AREKAPUDI-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 05.03.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/27/2021
NAME OF THE COMPANY	KVK Bio-Energy Pvt Ltd
NAME OF THE PETITIONER(S)	SSS Coal Trading Pvt Ltd
NAME OF THE RESPONDENT(S)	KVK Bio-Energy Pvt Ltd
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Learned counsel for the Financial Creditor appeared.

He submits that notice sent to the Corporate Debtor by registered post has come back as unclaimed. We direct him to produce the same on record.

We further direct Financial Creditor to publish a notice in newspapers having wide circulation, where the registered office of the Corporate Debtor is situated.

Matter stands adjourned to 8.4.2021.



MEMBER TECHNICAL



MEMBER JUDICIAL